

WRITTEN ANSWERS TO QUESTIONS

Import of Oil from Abroad by I.O.C.

*422. SHRI VEKARIA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether I.O.C. is importing sizeable quantum of oil from abroad every year;

(b) if so, the quantity with value thereof and the name of country;

(c) whether oil is not imported through Kandla Port despite availability of requisite storage facilities there; and

(d) if so, the reasons therefor ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : (a) The IOC has imported 1.932 million tonnes of petroleum products during the year 1971.

(b) The IOC has imported petroleum products of the value of about Rs. 43.49 crores. These imports have been made mainly from U.S.R., Rumania, Kuwait, Iran, Saudi Arabia, USA and Japan. Small quantities of products have also been imported from Singapore, Australia, France, West Germany, U.K. and Thailand.

(c) Petroleum product imports are being made through Kandla port to the extent practicable.

(d) Does not arise.

Sale of Immovable Property by Shrimati Vijay Raje Scindia of Gwalior and Shri Madhav Rao Scindia

*423. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the inquiry into the sale of immovable property by Shrimati Vijay Raje Scindia of Gwalior and Shri Madhav Rao Scindia has since been completed;

(b) if so, the outcome thereof;

(c) whether Government have taken steps to re-assess the moveable and immov-

able property of Scindia family of Gwalior on individual and collective basis; and

(d) if so, the broad outlines thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) : (a) It is presumed that the Hon'ble Member is referring to the sale of the property known as "Samudra Mahal" at Bombay. If so, no Sir. The matter is under investigation.

(b) Does not arise in view of the reply to (a) above.

(c) and (d). The Estate Duty assessment made in respect of the estate of the late Maharaja Jiwaji Rao Scindia of Gwalior was reopened but on a Writ Petition having been filed by the Accountable Persons, the High Court of Bombay by an interim injunction has restrained the Assistant Controller of Estate Duty from making the reassessment etc., pending the hearing and final disposal of the petition.

The income-tax assessments are being made on Shri Madhav Rao Scindia in his individual capacity and protective assessments are also being made in the status of Association of Persons and Hindu Undivided Family.

भारत से पोस्त की भूसी आयात करने के लिए बैंकोस्लोवाकिया की पेशकश

*427. डा० लक्ष्मीनारायण पांडेय : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या बैंकोस्लोवाकिया की एक फर्म ने भारत से लगभग दो हजार टन पोस्त की भूसी आयात करने की पेशकश की है; और

(ख) यदि हाँ, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री के० आर० गणेश) : (क) जी, हाँ ।

(ख) सरकार ने प्राहा, बैंकोस्लोवाकिया में आयात करने वाली एक फर्म को, जिसका नाम मैसर्स 'सैमोपोल' है, भारत से 2,000 टन पोस्त की भूसी के निर्यात की अनुमति दी है ।